

Youth Hostels in the Country

2816. SHRI R. SAMBASIVA RAO:

SHRI D.S. AHIRE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to State:

(a) the number of youth hostels at present operational in the country, State-wise;

(b) whether the Union Government have cleared the proposals of Andhra Pradesh Government for setting up of three youth hostels in the State;

(c) if so, the places where these hostels would be set up; and

(d) whether Centre have also released Rs. 30 lakh assistance for the youth hostel at Visakhapatnam?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI UMA BHARATI): (a) At present, 53 Youth Hostels have been completed and taken over by the State Governments. The State-wise details is given in the enclosed statement. Of these, except Padam Mapusa (Goa), Jabalpur (M.P.) and Vijayawada (A.P.) which have been completed recently, all others are operational.

(b) and (c) Central Government have so far cleared the proposals for setting up of Youth Hostels in six places in the State of Andhra Pradesh, viz. Secunderabad, Tirupati, Vijayawada, Visakhapatnam, Warangal, Nagarjunasagar. Of these, two Hostels at Secunderabad and Tirupati are operational. Youth Hostel at Vijayawada has recently been completed and taken over by the State Government. The remaining three Youth Hostels are at various stages of construction.

(d) Rs. 39,86,034/- have so far been released for Youth Hostel, Visakhapatnam.

Statement

S.No.	Name of State/ UT	No. of Youth Hostels completed and taken over by State Govts.
1	2	3
01.	Andhra Pradesh	3
02.	Arunachal Pradesh	1
03.	Assam	3
04.	Bihar	1
05.	Gujarat	1
06.	Haryana	3
07.	Himachal Pradesh	2
08.	Jammu & Kashmir	1

1	2	3
09.	Karnataka	3
10.	Kerala	3
11.	Maharashtra	1
12.	Manipur	2
13.	Meghalaya	2
14.	Madhya Pradesh	2
15.	Nagaland	1
16.	Mizoram	1
17.	Punjab	3
18.	Rajasthan	2
19.	Tamil Nadu	4
20.	Uttar Pradesh	3
21.	A. & N. Island	1
22.	West Bengal	1
23.	Pondicherry	1
24.	Tripura	1
25.	Orissa	4
26.	Goa	2
27.	Sikkim	1
Total		53

CLB Decision in Respect of Non-Payment of Deposits

2817. SHRI K.P. NAIDU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board (CLB) Bench, Eastern Region Branch, Calcutta has taken any decision on February 16, 1998 in respect of non-payment of interest and principal amount taken as fixed deposit by M/s Helios Corporation Ltd., Patna;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT: (Dr. M. T. I AMBI DURAI): (a) to (c) The Company Law Board (CLB) Eastern Region Branch, Calcutta had issued a notice to M/s Helios Corporation Ltd., Patna to appear before it on 16.2.98 in connection with allegation of non-payment of interest and principal amount taken as deposit. However no one from the company appeared before it. The Board is now contemplating issuing notice to all the directors and the company for their reply to allegation of non-payment of deposit after ascertaining names and addresses of all the directors from Registrar of companies, Patna.